

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 2899 of 2020**

1. Sheela Kujur
2. Gautam Dhara Minj
3. Bhineshwar Bhagat.

**... .. Petitioners**

**-V e r s u s -**

The State of Jharkhand

**... .. Opposite Party**

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK  
(Through: Video Conferencing)**

For the Petitioners : Ms. Sunita Kumari, Advocate.  
For the State : Mr. B. Sahay, APP

**02/09.09.2020**

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Apprehending their arrest, petitioners have filed the instant application for grant of anticipatory bail in connection with Ghaghra P.S. Case No. 101 of 2018, for the offences under Sections 153A/143/149/295 I.P.C.

Ms. Sunita Kumari, learned counsel appearing for the petitioners submits that allegations to hurt the religious sentiments of the people against the petitioners are general and omnibus. Learned counsel submits that petitioner Nos. 1 and 2 are housewives aged about 47 and 35 years old whereas, petitioner No. 1 is retired Mukhia of the said village and due to village politics the petitioners are implicated in the instant case. Learned counsel further argues that nothing incriminating has been recovered from the possession of the petitioners. The petitioners are followers of Sarna Religion and by faith Hindu and as such, they also go to the said Temple for worship. Learned counsel further argues that there is no likelihood of their absconding, if the petitioners are enlarged on anticipatory bail.

Mr. B. Sahay, learned APP vehemently opposes the contention of the petitioners.

In the facts and circumstances, I am inclined to enlarge the petitioners on bail.

Hence, in the event of arrest by the police or surrender before the Court below within a period of four weeks from today, the petitioners named above shall be enlarged on bail on furnishing bail bonds of **Rs.20,000/- (Rupees Twenty Thousand)** each, with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Gumla, in connection with Ghaghra P.S. Case No. 101 of 2018, subject to fulfillment of the condition as laid down under Section 438 (2) Cr.P.C.

**(Dr. S. N. Pathak, J. )**